



2026:AHC:33585-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. WRIT PETITION No. - 29845 of 2025

Satpal And 2 Others

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Sunil Kumar Dubey
Counsel for Respondent(s)	:	G.A., Virendra Singh Chauhan

Court No. - 45

HON'BLE RAJIV GUPTA, J.
HON'BLE ACHAL SACHDEV, J.

1. Heard learned counsel for the petitioners, learned A.G.A. for the State, Sri Virendra Singh Chauhan, learned counsel for respondent no.4 and perused the record.
2. The instant writ petition has been filed by the petitioners with the prayer to quash the FIR dated 01.02.2022 giving rise to Case Crime No.87 of 2022, under Sections 467, 468, 471, 420, 120B of IPC, Police Station Baraut, District Baghpat.
3. Learned counsel for the petitioners has submitted that petitioners are wholly innocent and have been falsely implicated in the present case due to ulterior motive.
4. Learned counsel for the petitioners next submitted that infact a family dispute between the parties has illegally been dragged in, in the criminal court by giving colour to the whole incident, though no offence whatsoever is disclosed against them and as such, the impugned first information report qua the petitioners is liable to be quashed.
5. Per contra, learned AGA for the State as well as learned counsel for respondent no.4 have vehemently opposed the said prayer and have submitted that infact the bank account of respondent no.4 has been opened by forging her signature and during the course of the investigation, FSL report has been submitted, wherein it has been reported that the signature of respondent no.4 on the account opening form has been forged and thus, prima facie offence is clearly disclosed against the petitioners. Moreover, from the allegations made in the impugned FIR and material collected during the course of investigation, prima-facie offence is clearly disclosed

against the petitioner, therefore, the impugned first information report can not be quashed in view of law laid down by the Hon'ble Apex Court in the cases of *State of Telangana Vs. Habib Abdullah Jellani reported in (2017) 2 SCC 779*, *Neeharika Infrastructure Pvt. Ltd. vs. State of Maharashtra and Others reported in (2021) SCC Online SC 315* and in a recent decision of the Hon'ble Apex Court in *Criminal Appeal No. 843 of 2024, Directorate Enforcement Vs. Niraj Tyagi and others*.

6. Having considered the rival submissions made by learned counsel for the parties and having gone through the allegations made in the first information report and the fact that the bank account of respondent no.4 has been opened by forging her signature and during the course of the investigation, FSL report has been submitted, wherein it has been reported that the signature of respondent no.4 on the account opening form has been forged and keeping in view the relevant law cited by learned AGA for the State as well as learned counsel for respondent no.4 and the fact that impugned first information report discloses cognizable offence against the petitioners, we are of the opinion that the impugned first information report can not be quashed, therefore, the prayer for quashing the impugned first information report is refused.

7. However in case, the petitioners move an application for anticipatory bail/ regular bail before the appropriate court, their bail application shall be considered and disposed of as expeditiously as possible in accordance with law.

8. With the aforesaid observations, the instant writ petition is finally **disposed of**.

February 16, 2026
VKG

(Achal Sachdev,J.) (Rajiv Gupta,J.)